

(2021) 05 SEBI CK 0063

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.44 Of 2021, Appeal No.468 Of 2018

Seashore Securities Limited & Ors

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 12-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0063

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Nimay Dave, Ankur Loona, Aparna Wagle, Yash Garach, Pradeep Sancheti, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. We have heard Mr. Nimay Dave, the learned counsel for the appellants and Mr. Pradeep Sancheti, the learned senior counsel for the respondent

through video conference.

2. Order reserved.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.